

IN THE GENERAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH

Original Application No. 48/1989

this the day of 22, March, 1996.

HON'BLE MR. JUSTICE B.C. SAKSENA, V.C.

HON'BLE MR. V.K. SETH, A.M.

R.N. Bhatt, Late D.O. Bhatt
Chief Signal Inspector, Divisional
Railway Manager, Office Northern
Railway, Lucknow. R/O Type-3, 6/A,
N.R. Colony, Alambagh, Lucknow.

Applicant.

By Advocate : None.

Versus.

Union of India through its Secretary, Deptt. of
Railways Board Rail Bhawan, New Delhi.

2. Chief Signal and Telecommunication Engineer,
Northern Railway, Baroda House, New-Delhi.

3. Senior personal Officer (P.O.)
Northern Railway, Baroda House, New Delhi.

4. Senior Divisional Signal & Telecommunication
Engineer, Northern Railway, New-Delhi.

5. D.R.M. , Northern Railway, Hazratganj, Lucknow

6. Senior Divisional Personal Officer, Northern Railway
Lucknow.

7. Shri J.N. Sharma Enquiry Officer Head Quarter,
Office Room No. 403 4th floor D.R.M. Office New Delhi

Respondents

By Advocate : Sri S. Verma

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ORDER (ORAL)

By Hon'ble Mr. Justice B.C. Saksena, V.C.

When the case was called out none, respondent on behalf of the applicant. We have heard Shri S. Verma, learned Counsel for respondents.

2. The applicant through this O.A. challenges an order dated 27.1.1989 contained as Annexure -9 of the O.A. . The Applicant termed the order as an order of reversion and has sought quashing. A perusal of order contained as Annexure-9 shows that the applicant was order to be absorbed in scale Rs. 2000-3200 (R.P.S.) and posted as Signal - Inspector, Lucknow in Transprotation Training School, Lucknow. The applicant was placed under suspension while he was working in scale Rs. 2000-3200 (RPS) . He remained under suspension with effect from 29.8.86 till 30.11.88. His suspension was revoked and subsequently the applicant was also exonerated from the charges levelled against him. Consequently, the period of suspension was treated as on duty by an order passed by competent authority as indicated in C.A., it has further been pleaded that the impugned notice dated 27.1.1989 was never made effective and the applicant has retired from service after attaining age of Superannuation and he continued to work in scale Rs. 2375 - 3500 RPS.

3. In view of the above, since the

(P.T.)

impugned notice has not been given effect and the applicant has not been placed in lower Scale which can be termed the reversion of the applicant.

4. The O.A. is therefore fail and is dismissed. Notice is given to the parties.

No order as to costs.

L.K.

MEMBER (A)

B.R.

VICE-CHAIRMAN

Dated : 22 March, 1996

Lucknow,
A.K.